

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF M/S RECORDERS AND MEDICARE SYSTEMS PVT. LTD. RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Recorders and Medicare Systems Pvt. Ltd.
2. Date of incorporation of corporate debtor	15th December, 2003
3. Authority under which corporate debtor is Incorporated/registered	Register of Companies, Punjab, H.P. & Chandigarh under the Companies Act, 1956.
4. Corporate identity number/limited liability Identification number of corporate debtor	CIN: U33110CH2003PTC026619
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Plot No-181/5, Industrial Area, Phase-1, Chandigarh (U.T.) Works / Principal Office: Plot No 196, Industrial Area, Phase-1, Panchkula-134113(Haryana)
6. Insolvency commencement date in respect of Corporate debtor	16th March, 2017
7. Estimated date of closure of insolvency resolution Process	12th September, 2017 (180th day from the date of commencement of insolvency resolution process)
8. Name, address, email address and the registration Number of the interim resolution professional	Name: Purushottam Ram Singhania Address: 3029, Ajanta Co-op. House Society, Sector-51D, Chandigarh (U.T)-160047, Registration No. IBBI/IPA-001/IP-00079/2016-2017/1747 Email id: prsinghania@yahoo.com
9. Last Date for submission of claims	30th March, 2017
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Recorder and Medicare Systems Pvt. Ltd on 16th March, 2017.</p> <p>The Creditors of the Recorders and Medicare Systems Pvt. Ltd are hereby called upon to submit a proof of their claims on or before 30th March, 2017 to the interim resolution professional at the address mentioned against item 8.</p> <p>The financial creditors shall submit their proof of claims by electronic means only.</p> <p>The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties. Sd/- (Purushottam Ram Singhania) Name and Signature of Interim Resolution Professional Date and Place: 17th March, 2017, Chandigarh</p>	